

THE IRON ORE MINES AND MANGANESE ORE MINES
LABOUR WELFARE CESS (AMENDMENT) ACT, 1982

No. 44 OF 1982

[28th August, 1982.]

An Act to amend the Iron Ore Mines and Manganese Ore Mines
Labour Welfare Cess Act, 1976.

BE it enacted by Parliament in the Thirty-third Year of the Republic
of India as follows:—

1. (1) This Act may be called the Iron Ore Mines and Manganese Ore
Mines Labour Welfare Cess (Amendment) Act, 1982.

Short
title and
commen-
cement.

(2) It shall come into force on such date¹ as the Central Government
may, by notification in the Official Gazette, appoint.

55 of 1976.

2. In the Iron Ore Mines and Manganese Ore Mines Labour Welfare
Cess Act, 1976 (hereinafter referred to as the principal Act), in the long
title,—

Amend-
ment of
long
title.

(a) for the words “and manganese ore”, the words “, manganese
ore and chrome ore” shall be substituted;

(b) for the words “and manganese ore mines”, the words
“, manganese ore mines and chrome ore mines” shall be substituted.

3. In section 1 of the principal Act,—

Amend-
ment of
section
1.

(a) in sub-section (1), for the words “and Manganese Ore Mines
Labour Welfare”, the words “, Manganese Ore Mines and Chrome
Ore Mines Labour Welfare” shall be substituted;

(b) in sub-section (3), in the proviso,—

(i) after the words “only to manganese ore mines,” the
words “or only to chrome ore mines,” shall be inserted;

(ii) for the words “and manganese ore mines”, the words
“, manganese ore mines and chrome ore mines” shall be substi-
tuted.

¹1-7-1983. vide Notification No. G.S.R. 31(E), dated 28-6-1983, Gazette of India, Extra-
ordinary, 1983, Pt. (II, Sec. 3(i).

Amend-
ment of
section
2.

4. In section 2 of the principal Act, for the words "and Manganese Ore Mines Labour Welfare", wherever they occur, the words ", Manganese Ore Mines and Chrome Ore Mines Labour Welfare" shall be substituted.

Amend-
ment of
section
3.

5. In section 3 of the principal Act,—

(a) in the opening portion, for the words "and Manganese Ore Mines Labour Welfare", the words ", Manganese Ore Mines and Chrome Ore Mines Labour Welfare" shall be substituted;

(b) after clause (ii), and before the *Explanation*, the following clause shall be inserted, namely:—

"(iii) on all chrome ore produced in any mine,—

(a) a duty of customs, where such chrome ore is exported; or

(b) a duty of excise, where such chrome ore is sold or otherwise disposed of to the occupier of any metallurgical factory, or to any person who in turn sells it to a metallurgical factory, or is used by the owner of the mine in any metallurgical factory,

at such rate not exceeding six rupees per metric tonne of chrome ore as the Central Government may, from time to time fix, by notification in the Official Gazette.";

(c) in the *Explanation*,—

(i) after the words "or manganese ore mine", the words "or chrome ore mine" shall be inserted;

(ii) for the words, brackets, letters and figures "or sub-clause (b) of clause (ii), all the iron ore or manganese ore," the words, brackets, letters and figures "or sub-clause (b) of clause (ii) or sub-clause (b) of clause (iii), all the iron ore or manganese ore or chrome ore," shall be substituted.

Amend-
ment of
section 4.

6. In section 4 of the principal Act,—

(a) in sub-section (1),—

(i) after the words "or manganese ore", the words "or chrome ore" shall be inserted;

(ii) for the words "as the case may be, manganese ore", the words "manganese ore, or chrome ore, as the case may be," shall be substituted;

(b) in sub-section (2),—

(i) in the opening portion and in clause (a), after the words "or manganese ore", the words "or chrome ore" shall be inserted;

(ii) in clause (b), after the words "or manganese ore mine", the words "or chrome ore mine" and after the words "iron ore

or manganese ore", the words "or chrome ore" shall be inserted.

7. In section 6 of the principal Act, after the words "or manganese ore", the words "or chrome ore" shall be inserted.

Amend-
ment of
section
6.

8. In section 7 of the principal Act, after the words "or a manganese ore mine", the words "or a chrome ore mine" shall be inserted.

Amend-
ment of
section
7.

9. In section 8 of the principal Act, after the words "or manganese ore mine", in both the places where they occur, the words "or chrome ore mine" shall be inserted.

Amend-
ment of
section 8.

10. In section 9 of the principal Act, after the words "or a manganese ore mine", the words "or a chrome ore mine" shall be inserted.

Amend-
ment of
section
9.

11. In section 14 of the principal Act, in sub-section (2),—

Amend-
ment of
section
14.

(a) in clause (c), after the words "or manganese ore", the words "or chrome ore" shall be inserted;

(b) in clause (d), after the words "or manganese ore mine", the words "or chrome ore mine" shall be inserted.